

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00797/2018**

Jabalpur, this Thursday, the 23<sup>rd</sup> day of August, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Ku. Velagani.  
D/o Rojuar Josheph  
Aged about 26 years  
Occupation Unemployed  
R/o 394/C New Ward Itarsi,  
Tahsil Itarsi,  
District Hoshangabad (M.P.) 461001

**-Applicant**

(By Advocate –**Shri Anoop Shrivastava**)

**V e r s u s**

1. Union of India,  
Through the Secretary  
Ministry of Railway  
Rafi Marg  
New Delhi 110010

2. Divisional Railway Manager (Personnel)  
Bhopal Division West Central Railway  
Habibganj Bhopal (M.P.) 462001

3. Chief Account Officer  
Bhopal Division West Central Railway  
Habibganj Bhopal (M.P.) 462001

**- Respondents**

(By Advocate –**Shri A.S. Raizada**)

**O R D E R (Oral)**

**By Navin Tandon, AM:-**

The father of the applicant was working as Helper Khalasi in Railway TRS Shed Itarsi, who died in service on 07.04.2008. The applicant's mother also died on 27.02.1997.

2. The applicant submitted her application dated 13.08.2015 (Annexure A-4) for grant of family pension in view of the notification dated 06.09.2007 issued by the Ministry of Pension.

3. In this regard, the respondents-authority vide letter dated 02.12.2015 (Annexure A-5) directed the applicant to produce documents.

4. The applicant submitted her representations dated 26.10.2015 and 10.04.2016 (colly. Annexure A-6), before the Pension Court-II 2015 and Pension Court 2016-I respectively, along with the documents to the respondent-authority. The same is still pending consideration with the respondent-department.

5. Learned counsel for the applicant further submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide the said representations dated 26.10.2015 and 10.04.2016 (colly. Annexure A-6), in a time bound fashion, with a reasoned and speaking order.

6. Shri A.S. Raizada, learned Standing counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is decided in above terms.

7. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to consider and decide the applicants' representations dated 26.10.2015 and 10.04.2016 (colly. Annexure A-6), with a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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